

Compliance under section 4 (1) (b) of the Right to Information Act, 2005

1. The particulars of the Organization, Functions and Duties
2. The powers and Duties of its officers and employees
3. The procedure followed in the decision making process, including channels of supervision and accountability
4. The norms set by it for the discharge of its functions
5. The rules, regulations, instructions, manuals and records, held by it or under its control or used by its employees for discharging its functions
6. A statement of the categories of documents that are held by it or under its control
7. The particulars of any arrangement that exists for consultation with, or representation by the Members of the public in relation to the formulation of its policy or implementation thereof
8. A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meetings are accessible for public
9. A directory of its officers and employees
10. The monthly remuneration received by each of its officers and employees, including the system of compensation as provided in its regulations
11. The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursements made
12. The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiaries of such programmes
13. Particulars of recipients of concessions, permits or authorizations granted by it
14. Details in respect of the information, available to or held by it, reduced in an electronic form
15. The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use
16. The names, designations and other particulars of the Public Information Officers
17. Such other information as may be prescribed

1. The particulars of the Organization, Functions and Duties

Name of the Organization	Competition Commission of India
Establishment	Established under section 7 (1) of the Competition Act, 2002.
Address	18-20, Hindustan Times House, Kasturba Gandhi Marg, New Delhi – 110 001
Contact	Phone: +91-11-23473400 Fax: +91-11-23704686
Website	www.cci.gov.in

Functions:

The Commission consists of a Chairperson and not less than two and not more than six other Members to be appointed by the Central Government. The duties, powers and functions of the Commission have been provided under Chapter IV (from Section 18 to 39) of the Competition Act. Further, it shall be the duty of the Commission to eliminate practices having adverse effect on competition, promote and sustain competition, protect the interests of consumers and ensure freedom of trade carried on by other participants, in markets in India. The Commission may for the purpose of discharging its duties or performing its functions under this Act, enter into any memorandum for agreement with the prior approval of the Central Government, with any agency of any foreign country. The decision in the case shall be taken by the Commission in accordance with the provisions of the Competition Act, 2002.

Key areas of work for the Commission are;

- i. Prevention and elimination of anti-competitive agreements, practices and arrangements (Section 3)
- ii. Prohibition of abuse of dominant position (Section 4);
- iii. Regulation of Combinations (Section 5 & 6); and
- iv. Competition Advocacy (Section 49)³

2. The powers and Duties of its officers and employees

The officers and employees are appointed by the Commission in accordance with Section 17 of the Competition Act, 2002 and Rules prescribed there under. They discharge their official duties in accordance with the directions and instructions given by the Commission from time to time.

3. The procedure followed in the decision making process, including channels of supervision and accountability

The commission, Chairperson, other Members and Officers of the Commission follow the procedure laid down in the Competition Act, 2002 and other applicable rules and regulations for this purpose.

4. The norms set by it for the discharge of its functions

The Commission and its officers are discharging their functions and duties in accordance with the provisions contained in the Competition Act, 2002; and relevant rules and regulations.

5. The rules, regulations, instructions, manuals and records, held by it or under its control or used by its employees for discharging its functions

All rules and regulations are available on the Commission's website i.e. www.cci.gov.in

6. A statement of the categories of documents that are held by it or under its control

- a) Case files
- b) Files of correspondences
- c) Annual reports
- d) Files related to budget and budgetary allocation
- e) Files related to parliamentary questions
- f) DG reports

- g) Litigation files
- h) Files related to procurement/tender
- i) Advocacy booklets (already available)
- j) Rules (already on website)
- k) Regulations (already on website)
- l) Files & documents related to capacity building including training of officers within India & abroad
- m) Files & documents related to International Cooperation with other govt. agencies, departments, ministry, foreign competition agencies & multilateral organizations.

7. The particulars of any arrangement that exists for consultation with, or representation by, the Members of the public in relation to the formulation of its policy or implementation thereof

To achieve the object laid down in the preamble of the Competition Act, 2002 various regulations have been framed after thorough discussions with the stake holders and after the draft regulations are put forth on the Commission's website for public comments. The Advocacy Division of the commission has taken a lot of initiatives to spread public awareness about the Competition Act by convening various workshops, seminars, talks etc.

8. A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meetings are accessible for public

N/A

9. A directory of its officers and employees

[Click here.](#)

10. The monthly remuneration received by each of its officers and employees, including the system of compensation as provided in its regulations

Monthly Remuneration

Designation	Pay Scale (Pay Band and Grade Pay)
Secretary	PB-4 (Rs.37400-67000) with GP Rs.10000/- Or Pay scale of Rs.67000 – (Annual Increment @ 3%) – Rs.79000 depending upon availability of candidate
Director General	PB-4 (Rs.37400-67000) with GP Rs.10000/- Or Pay scale of Rs.67000 – (Annual Increment @ 3%) – Rs.79000 depending upon availability of candidate
Adviser	PB-4 (Rs.37400-67000) with GP Rs.10000/-
Director/ Additional Director General	PB-4 (Rs.37400-67000) with GP Rs.8900/-
Joint Director/ Joint Director General	PB-4 (Rs.37400-67000) with GP Rs.8700/-
Deputy Director/ Deputy Director General	PB-3 (Rs.15600-39100) with GP Rs.7600/-
Senior Principal Private Secretary	PB-3 (Rs.15600-39100) with GP Rs.7600/-
Assistant Director/ Assistant Director General	PB-3 (Rs.15600-39100) with GP Rs.6600/-
Principal Private Secretary	PB-3 (Rs.15600-39100) with GP Rs.6600/-
Office Manager	PB-2 (Rs.9300-34800) with GP Rs.5400/-
Private Secretary	PB-2 (Rs.9300-34800) with GP Rs.4600/-

11. The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursements made

The Budget Estimates, Revised Estimates allocated by the Ministry of Corporate Affairs, New Delhi and actual expenditure incurred during the year's 2009-2010, 2010-2011, 2011-2012, 2012-2013, 2013-2014 & 2014-2015 are given below:

Year	Budget Estimates	Revised Estimates	Actual Expenditure
2009-10	20.00	19.00	13.41
2010-11	44.03	33.06	30.59
2011-12	37.92	37.92	36.61
2012-13	38.77	36.77	41.86
2013-14	44.00	42.00	46.20 (unaudited)
2014-15	45.00	45.00	52.20

12. The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiaries of such programmes

N/A

13. Particulars of recipients of concessions, permits or authorizations granted by it

N/A

14. Details in respect of the information, available to or held by it, reduced in an electronic form

All the relevant details including the order passed by the Commission from time to time are made available on the website. Further, other details like employment related issues, procurement/tenders etc. are also made available on the Commission's website. For more details please see CCI's website www.cci.gov.in

15. The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use

The Competition Commission of India has maintained a library restricted only to its employees and interns. The library is not open for general public except with the due permission of the Competent Authority. To obtain information under the Right to Information Act, 2005, a person may make a request in writing or through electronic mails along with the prescribed application fee in favour of CPIO, Competition Commission of India.

16. The names, designations and other particulars of the Public Information Officers

Ms. Smita Jhingran, Secretary	-	First Appellate Authority
Ms. Smita Jhingran, Secretary	-	Transparency Officer
Dr. K.D. Singh, Dy. Director (Law)	-	Central Public Information Officer

17. Such other information as may be prescribed

Sanctioned posts of Professional and Support Staff and Officers in position in the Competition Commission of India and the Office of Director General, CCI as on 25.04.2016 are as below:

COMPETITION COMMISSION OF INDIA
Staff Strength of CCI as on 25.04.2016

Professional Staff (P)

Sl No	Designation	Pay scale	Stream	Sanctioned Strength	Working Strength	Vacancy Position
1.	Secretary	PB-4+ GP 10000 or 67000-79000	-	01	01	-
2.	Adviser	PB-4+ GP 10000	FA	02	01	01
			Eco	03	03	-
			Law	03	02	01
3.	Director	PB-4+ GP 8900	FA	02	01	01
			Eco	05	03	02
			Law	05	02	03
4.	Joint Director	PB-4+ GP 8700	FA	04	01	03
			Eco	10	02	08
			Law	10	02	08
5.	Deputy Director	PB-3+ GP 7600	FA	10	06	04
			Eco	18	14	04
			Law	18	13	05
Total (Professional Staff)				91	51	40

Support Staff

Sl No	Designation	Pay scale	Stream	Sanctioned Strength	Working Strength	Vacancy Position
1.	Jt. Director	PB-4+ GP 8700	IT	01	01	-
			F&A	01	01	-
2.	Deputy Director	PB-3+ GP 7600	IT	01	01	-
			CS	05	05	-
			F&A	01	01	-
3.	Asstt. Director	PB-3+ GP 6600	IT	03	03	-
			CS	14	14	-
			LS	02	01	01
			F&A	02	02	-
4.	Office Manager	PB-2+ GP 5400	CS	20	14	06
			F&A	04	03	01
			LS	01	01	-
5.	Senior Principal Pvt. Secretary	PB-3+ GP 7600	-	01	01	-
	Principal Pvt. Secretary	PB-3+ GP 6600	-	06	06	-
	Private Secretary	PB-2+ GP 4600	-	03	02	01
TOTAL (S)				65	56	09
GRAND TOTAL (Prof.+Support Staff)				91 + 65 = 156	51+56=107	49

COMPETITION COMMISSION OF INDIA
DIRECTOR GENERAL'S OFFICE

(STAFF POSITION AS ON 25.04.2016)

PROFESIONAL STAFF

S.N	Designation	Pay Band & Grade Pay	Sanctioned Posts	Working Strength	Vacancy Position
1	Director General	PB-4 + GP 10000 or 67000-79000	01	01	-
2	Additional Director General	PB-4+8900	04	04	-
3	Joint Director General	PB-4+8700	08	05	03
4	Deputy Director General	PB-3+7600	20	04	16
Total			33	14	19

SUPPORT STAFF

S.N.	Designation	Pay Band & Grade Pay	Sanctioned Posts	Working Strength	Vacancy Position
1	Dy. Director General (CS)	PB-3+7600	01	-	01
2	Asstt. Director General (CS)	PB-3+6600	03	-	03
3	Office Manager (CS)	PB-2+5400	04	04	-
Total :			08	04	04
GRAND TOTAL: (Prof. + Support Staff)			41	18	23